

**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 1472/2020
M.A. No. 1863/2020**



This the 8th day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Manjeet Singh, UDC, Group 'C'
Aged about 56 years
S/o Late Sh. Baldev Singh
R/o H. No. 530, Gali No. 4,
Geeta Nagar, Ambala,
Haryana

2. Shri Mam Raj, UDC, Group 'C'
S/o Shri Bali Ram
Village- BerkheriMajra
PO- Godhuli, Teh-Naraingarh
Ambala, (Harayana)

3. Brijesh Kumar Pandey, UDC, Group 'C'
Aged about 58 years
S/o Late Sh P C Pandey
R/o New Gandhi Nagar
Colour, Muzzafarnagar, Bihar

4. Ajay Kumar, UDC, Group 'C'
Aged about 58 years
S/o late Sh Purshottam
R/o VPO Shahpur, Kangra
Himachal Pradesh

5. Veerbhan, UDC, Group 'C'
Aged about 56 years
S/o late Sh Harya
R/o VPO Kailana, Sonipat

Haryana

6. Dharmi Ram Meena, UDC, Group 'C'

Aged about 57 years

S/o Sh G R Meena

R/o VPO Ound Meena

Tehsil Mahwa, Distt. Dausa

Rajasthan



7. Shiv Kumar Sharma, UDC, Group 'C'

Aged about 57 years

S/o Late Shri Ramji Sharma

R/o VPO Bharasara

Distt.- Bhojpur, Bihar

8. Iqbal Singh, UDC, Group 'C'

Aged about 51 years

S/o Sh. Ajit Singh

R/o H.No. 92, V&PO Jamalpur,

Karnal, Haryana

9. Manju Tomar, UDC, Group 'C'

Aged about 51 years

W/o Sh. S K Tomar

R/o H.No. RZ-42C, Gali No. 5B

Kamal Park, Kailash Puri Road

Sagarpur, New Delhi

10. Sanjay Kumar, UDC, Group 'C'

Aged about 52 years

S/o Late Sh. S L Gupta

R/o H No. 428, Housing Board Colony

Sector-7, Extension, Gurgaon, Haryana

11. Sushila Kumar Ravi, UDC, Group 'C'

Aged about 54 years

R/o Tower 23, Type-III,

A-6, East Kidwai Nagar

New Delhi

12. Shakuntala Devi, UDC, Group 'C'

Aged about 56 years

W/o Late Sh. Jamna Dass
 R/o H No. 9245, Vasant Kunj,
 9-Block 'B', New Delhi

13. Ramesh Chander, UDC, Group 'C'
 Aged about 56 years
 S/o Sh. Inder Mani
 R/o 177, Banga Colony
 Bissing, Jalandhar,
 Punjab. ...

Applicants

(through Sh. M.K. Bhardwaj)

Vs

1. Union of India
 Through its Secretary
 Ministry of Defence
 South Block, New Delhi-110011

2. The Quarter Master General,
 IHQ, MoD (Army)
 DHQ P. O, New Delhi-110011

3. The Dy. Director General
 QMG's Branch, IHQ of MoD (Army)
 West Block-III
 R K Puram, New Delhi. ...

Respondents

(through Sh. R.K. Jain)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

MA No. 1863/2020

The present application has been filed by the applicants seeking permission to file the aforesaid OA



jointly. For the reasons stated therein in the MA and keeping in view no objection from the learned counsel for the respondents, the MA is allowed.

OA No. 1472/2020



The present application has been filed by the applicants, 13 in numbers. The applicants have been working as UDC and they have alleged that in the DPC held on 30.06.2020 by the respondents, their names were recommended for promotion to the post of Office Superintendent. He further submits that such recommendation was submitted before the Competent Authority for necessary action in the matter. However, till date, the competent authority has not taken any decision on the recommendations of the DPC in respect of the applicants.

2. Sh. M.K. Bhardwaj, learned counsel for the applicant further submits that though the competent authority has not taken any decision qua the applicants, however, the respondents have promoted various others. He submits that the applicants have

made representations, i.e., [Annexure A/3 (Colly.)] and the latest one being Annexure A/5. However, the said representations are still lying pending consideration of the respondents.



3. Issue notice. Learned counsel Sh. R.K. Jain appearing for the respondents accepts notice.
4. Sh. M.K. Bhardwaj, learned counsel for the applicants submits that the present OA may be disposed of with direction to the respondents to consider the applicants' aforesaid representations, particularly Annexure A/5 and to dispose of the same in a time bound manner.
5. We are of the considered view that if such a request of the learned counsel for the applicants is acceded to at this stage, no prejudice is likely to be caused to the respondents.
6. In view of the aforesaid, without going into the merit of the claim of the applicants, the present OA is disposed of with direction to the respondents to consider the applicants' aforesaid representations,

particularly Annexure A/5 and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within eight weeks from the date of receipt of a copy of this order.

The OA is disposed of in aforesaid terms.

No costs.



(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/ns/akshaya/neetu/